

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-2026(ND)/2019

IN THE MATTER OF:
Mr. Rajan Arora & Ors.

...PETITIONER

Vs

M/s. MMR Saha Infrastructure Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Ashish Verma, Adv.
Debopriyo Moulik, Adv. Vijay Kari
Singh, Adv. Ayushman Kishore,
Adv.

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that further proceedings in the matter have been stayed by the order of Hon'ble Supreme Court dated 19.09.2022 passed in Civil Appeal Diary No. 27802/2022 in the matter of M/s. MRR Construction Company Private Limited V/s. Rajan Arora and others. Ld. Counsel also submitted that because of this stay by the Supreme Court, they did not appear in the previous hearing. We are of the view that a stay granted by the Hon'ble Supreme Court does not restrain parties and their advocate to appear before this Adjudicating Authority on the date fixed. However, since this matter is pending before the Hon'ble Supreme Court, list the matter on **19.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)